

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

T.A. No.62/4347/2020

Monday, this the 21st day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Ghulam Mohammad Mir aged 55 years S/o Abdul Rehman Mir R/o Bemina Srinagar I/C Assistant Executive Engineer (Mechanical C/o J&K State Power Development Corporation Srinagar.

.....Applicant

By Advocate: Mr. Z.A. Qureshi

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government Power Development Department Civil Secretariat, Srinagar/Jammu.
2. Principal Secretary to Government General Administration Department, Civil Secretariat Srinagar/Jammu.
3. Managing Director J&K State Power Development Corporation Srinagar/Jammu.
4. Shri Lakshman Singh Jamwal I/C Executive Engineer (Mechanical Power Development Department Central Workshop Electrical, Jammu.

..... Respondents

By Advocate: Mr. Rajesh Thapa, D.A.G.

ORDER (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



1. Admit.
2. Issue notice. Sh. Rajesh Thapa, DAG, appears and accepts notice on behalf of the respondents.
3. During the course of arguments, learned counsel for a direction to the respondents to frame final seniority list of confirmed Assistant Engineers and thereafter placing before the Departmental promotion Committee for granting promotion to the post of Assistant Executive Engineers and Executive Engineers on substantive basis.
4. Accordingly, the O.A is disposed of with direction to the respondents to verify the case of applicant and frame a final seniority list of confirmed Assistant Engineers, thereafter, if the applicant is found eligible, his case may be placed before the next ensuing DPC for the purpose of promotion to the post of Assistant Engineer and Executive Engineer on substantive basis in accordance with law and regulations.
5. Needless to mention that no opinion has been expressed on the merits of the case. OA is disposed of, accordingly. No costs.

**(Rakesh Sagar Jain
Member (J))**

Mks

